

PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 31/12/2025

Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	Disposal during the quarter year					Total	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the quarter year
			At Preliminary hearing	By a Single Judge	By Division Bench	By Full Bench	By Constitution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)													
a) Civil suits													
b) Admiralty suits													
2. Testamentary and intestate suits	01	--	--	01	--	--	--	01	--	--	--	--	--
3. Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949													
6. Special Jurisdiction Cases													
7. WRIT PETITIONS													
a) Service matter	20	12	--	07	--	--	--	07	--	--	--	--	25
b) Land Reforms													
c) Labour Laws													
d) Others	71	37	--	24	02	--	--	26	--	--	--	--	82

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JOINT REGISTRAR-cum-READER
HIGH COURT OF SIKKIM
GANGTOK

Mand
14/01/2026

8 a) Banking Regulation Act, 1949													
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949													
9. Company petition & Application													
a) Petitions													
b) Application in Petitions													
c) Applications in liquidation proceedings													
d) Application in company appeals													
e) Matter transferred U/S 455(3) of the Companies Act													
10. Income Tax References and applications													
11. Sales Tax References and application													
12. Other Direct and indirect Tax References and applications													
a) Gift Tax Wealth Tax and Estate Duty References and Applications													
b) Other tax Revision Cases													
c) Other Tax Reference and Applications													
13. Petitions Under Indian Arbitration Act	02	13	--	01	12	--	--	13	--	--	--	--	02
14. Matrimonial Cases and Reference													
a) Matrimonial Suits/Cases	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Matrimonial References													
c) Petitions Under Section 24 of the Hindu Marriage Act													
15. Land Acquisition Reference													
16. Election Petitions and Applications													
a) Election Petitions													
b) Applications in Election Cases													
17. Insurance Act, Reference & Applications													



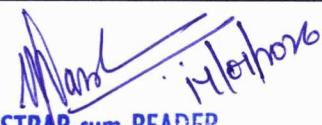
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HIGH COURT OF SIKKIM
GANGTOK

Marl
14/01/2016

18. Motions													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
19. Other Petitions and Applications													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions	03	02	--	02	--	--	--	02	--	--	--	--	03
d) Cross objections	01	--	--	--	--	--	--	--	--	--	--	--	01
e) Transfer Petition (Civil)	01	--	--	01	--	--	--	01	--	--	--	--	--
f) Applications for leave to sue as indigent person													
g) Execution application on the original side													
h) Special Cases under Order XXXVI of Civil Procedure Code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													

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j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
k) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
1.) Civil Miscellaneous Case	--	--	--	--	--	--	--	--	--	--	--	--	--
20. TOTAL	99	64	--	36	14	--	--	50	--	--	--	--	113
ORIGINAL SIDE (CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal cases	--	01	--	--	--	--	--	--	--	--	--	--	01
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
25. Others													
a) Transfer Petition (Crl.)	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	03	06	--	06	--	--	--	06	--	--	--	--	03
26. TOTAL	03	07	--	06	--	--	--	06	--	--	--	--	04

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APPELLATE SIDE (CIVIL)												
27. Writ Appeals												
a) Service matters	02	--	--	--	02	--	--	02	--	--	--	--
b) Land reforms including land ceiling												
c) Labour laws												
d) Other	01	04	--	--	04	--	--	04	--	--	--	01
28. Letters patent Appeals												
29. First Appeals from												
a) Original Side												
b) Judgments	21	14	--	04	04	--	--	08	--	--	--	27*
c) Orders	03	04	--	--	--	--	--	--	--	--	--	07
30. Second Appeals from Judgment	10	03	--	03	--	--	--	03	--	--	--	10
31. Miscellaneous First Appeals from												
a) Original Side												
b) Judgment												
c) Orders												
32. Miscellaneous Second Appeals from												
a) Judgment												
b) Orders	01	--	--	--	--	--	--	--	--	--	--	01
33. Revision Petitions	03	01	--	--	--	--	--	--	--	--	--	04
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals												
a) City Civil Court Appeals												
b) Review of Judgments	--	--	--	--	--	--	--	--	--	--	--	--
c) Compensation, Claims and Special Appeals	19	08	--	06	--	--	--	06	--	--	--	21
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal												
37. TOTAL	60	34	--	13	10	--	--	23	--	--	--	71

*06 (six) Tax Appeals and 05 (Five) Commercial Appeals included.



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HIGH COURT OF SIKKIM
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14/07/2016

APPELLATE SIDE (CRIMINAL)													
38. Criminal Appeals													
a) By persons convicted	40	16	--	02	04	--	--	06	--	--	--	--	50
b) By Government from Judgment of Acquittal	10	03	--	--	02	--	--	02	--	--	--	--	11
c) By complaint, U/S 378 (4) of Criminal Procedure Code	02	01	--	01	--	--	--	01	--	--	--	--	02
39. Criminal Revisions	06	06	--	03	--	--	--	03	--	--	--	--	09
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions													
41. Criminal L P	03	08	--	02	02	--	--	04	--	--	--	--	07
42. Others													
a) Fresh Bail Applications pending Investigation of trial													
b) Bail including Anticipatory Bail	--	01	--	01	--	--	--	01	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--	--
43. TOTAL	61	35	--	09	08	--	--	17	--	--	--	--	79
GRAND TOTAL (20+26+37+43)	223	140	--	64	32	--	--	96	--	--	--	--	267



PREPARED BY:

*Mam
14/01/2026*
JOINT REGISTRAR-cum-READER
HIGH COURT OF SIKKIM
GANGTOK

PROFORMA - III

CLASSIFICATION OF CASES PENDING AT THE END OF HALF YEAR ENDING ON 31/12/2025 IN TERMS OF DATE OF INSTITUTION

Description of cases	PENDING FOR											
	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	TOTAL
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)												
1. suits												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits	--	--	--	--	--	--	--	--	--	--	--	--
3. Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
7. WRIT PETITIONS												
a) Service matter	19	01	03	01	01	--	--	--	--	--	--	25
b) Land Reforms												
c) Labour Laws												
d) Others	39	18	09	09	03	01	--	--	--	--	03	82

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8 a) Banking Regulation Act, 1949												
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949												
9. Company Petition & Application												
a) Petitions												
b) Application in Petitions												
c) Applications in liquidation proceedings												
10. Income tax Reference & Applications												
11. Sales Tax References and application												
12. Other Direct and Indirect Tax References and Applications												
a) Gift Tax Wealth Tax and Estate Duty References and Applications												
b) Other tax Revision Cases												
c) Other Tax Reference and Applications												
13. Petitions Under Indian Arbitration Act	02	--	--	--	--	--	--	--	--	--	--	02
14. Matrimonial Cases and References												
a) Matrimonial Suits/Cases	--	--	--	--	--	--	--	--	--	--	--	--
b) Matrimonial References												
c) Petitions Under Section 24 of the Hindu Marriage Act												
15. Land Acquisition Reference												
16. Election Petitions and Applications												
a) Election Petitions												
b) Applications in Election Cases												

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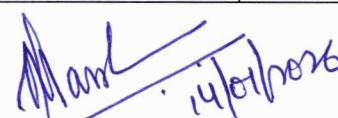
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HIGH COURT OF SIKKIM
GANGTOK



17. Insurance Act, Reference & Applications												
18. Motions												
a) Motion for sanction of prosecution												
b) Motion for setting aside fraudulent transfers												
c) Motion for annulment of adjudication orders												
d) Motion for setting aside Insolvency cases												
e) Notice of Motion for stay order												
19. Other Petitions and Applications												
a) Probate Civil Petitions												
b) Petitions under the Guardians & Wards Act												
c) Contempt of Court (Civil) Petitions	02	--	01	--	--	--	--	--	--	--	--	03
d) Cross Objections	01	--	--	--	--	--	--	--	--	--	--	01
e) Transfer Petition (Civil)	--	--	--	--	--	--	--	--	--	--	--	--
f) Applications for leave to sue as indigent person												
g) Execution application on the original side												
h) Special Cases under order XXXVI of civil procedure code 1908												
i) Applications under Court Fees Act, Regarding valuation of Estate												

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HIGH COURT OF SIKKIM
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j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)												
k) Petitions Application for												
i) Injunction in Original Proceedings												
ii) Appointment of Receivers in Original Proceeding												
1.) Civil Miscellaneous Case	--	--	--	--	--	--	--	--	--	--	--	--
20. TOTAL	63	19	13	10	04	01	--	--	--	--	03	113

ORIGINAL SIDE (CRIMINAL)												
21. High Court Sessions												
22. Writ Petitions												
a) Relating to Investigation or Trial of Criminal cases	01	--	--	--	--	--	--	--	--	--	--	01
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973												
24. Criminal Contempt, under the Contempt of Courts Act												
25. Others												
a) Transfer Petition (Crl.)												
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	02	01	--	--	--	--	--	--	--	--	--	03
26. TOTAL	03	01	--	--	--	--	--	--	--	--	--	04

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JOINT REGISTRAR-cum-READER
HIGH COURT OF SIKKIM
GANGTOK

M. A. N.
14/01/2016

APPELLATE SIDE (Civil)												
27. Writ Appeals												
a) Service matters	--	--	--	--	--	--	--	--	--	--	--	--
b) Land reforms including land ceiling												
c) Labour laws												
d) Other	--	--	--	01	--	--	--	--	--	--	--	01
28. Letters patent Appeals												
29. First Appeals												
a) From Original Side												
b) From Judgments	15	04	02	--	--	01	04	01	--	--	--	27*
c) From Orders	04	03	--	--	--	--	--	--	--	--	--	07
30. Second Appeals from Judgment	03	03	01	01	--	02	--	--	--	--	--	10
31. Miscellaneous First Appeals												
a) From Original Side												
b) From Judgment												
c) From Orders												
32. Miscellaneous Second Appeals												
a) From Judgment												
b) From Orders	--	--	01	--	--	--	--	--	--	--	--	01
33. Revision Petitions	01	03	--	--	--	--	--	--	--	--	--	04
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals												
a) City Civil Courts Appeals												
b) Review of Judgments	--	--	--	--	--	--	--	--	--	--	--	--
c) Compensation, Claims and Special Appeals	15	05	--	--	--	--	01	--	--	--	--	21
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal												
37. TOTAL	38	18	04	02	--	03	05	01	--	--	--	71

*06 (Six) Tax Appeals and 05 (Five) Commercial Appeals included.



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HIGH COURT OF SIKKIM
GANGTOK

*Manil
iij/10/1906*

APPELLATE SIDE (CRIMINAL)												
38. Criminal Appeals												
a) By persons convicted	30	14	06	--	--	--	--	--	--	--	--	50
b) By Government from Judgment of Acquittal	07	04	--	--	--	--	--	--	--	--	--	11
c) By complaint, U/S 378 (4) of Criminal Procedure Code	01	--	--	01	--	--	--	--	--	--	--	02
39. Criminal Revisions	06	02	--	--	--	--	--	01	--	--	--	09
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P	07	--	--	--	--	--	--	--	--	--	--	07
42. Others												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail	--	--	--	--	--	--	--	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--
43. TOTAL	51	20	06	01	--	--	--	01	--	--	--	79
GRAND TOTAL (20+26+37+43)	155	58	23	13	04	04	05	02	--	--	03	267

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 14/07/2026
 JOINT REGISTRAR-cum-READER
 HIGH COURT OF SIKKIM
 GANGTOK



PROFORMA - V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 31/12/2025					
ACTUAL STRENGTH OF JUDGES					
Sanctioned strength of Judges	No of Judges entrusted with court work only	No. of Judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of Judge days
03	03	--	03	84	84

1. 14.07.2025 to 25.07.2025: Special (Monsoon) Vacation.
2. 26.09.2025 to 07.10.2025: Durga Puja Vacation.
3. 17.10.2025 to 24.10.2025: Laxmi Puja Vacation.
4. 07.11.2025 & 10.11.2025: Bench not available.
5. 16.12.2025 to 31.12.2025: Christmas & Losoong/Namsoong Vacation.



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HIGH COURT OF SIKKIM
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